

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 276 OF 2003

VIJAYAMONI

.....

APPELLANT

VERSUS

JAYARAJAN & ANR.

.....

RESPONDENT

O R D E R

The learned counsel for the appellant states that after the filing of the appeal in the year 2003, the appellant has expired. This appeal is, accordingly, dismissed as having abated.

.....J
[HARJIT SINGH BEDI]

.....J
[CHANDRAMAULI KR. PRASAD]

NEW DELHI
AUGUST 17, 2010.

SUPREME COURT OF INDIA



JUDGMENT